Written Answers to		[10 August, 2016]			Starred Questions 145		
1	2	3	4	5	6	7	8
20.	Odisha	2592	1657	1821	790	533	691
21.	Punjab	126	123	147	0	0	0
22.	Rajasthan	6475	6734	5911	1651	1681	1409
23.	Sikkim	6	3	3	17	1	0
24.	Tamil Nadu	1844	1486	1735	23	18	25
25.	Telangana			1427	1292	333	386
26.	Tripura	48	1	1	24	0	3
27.	Uttar Pradesh	7078	8066	8357	25	24	6
28.	Uttarakhand	34	60	80	2	1	6
29.	West Bengal	115	130	150	122	107	84
	TOTAL STATE (s)	39283	40208	38510	6759	6814	6269
30.	Andaman and Nicobar Islands	0	0	0	1	6	3
31.	Chandigarh	4	1	1	0	0	0
32.	Dadra and Nagar Haveli	0	0	0	7	3	3
33.	Daman and Diu	1	0	2	1	0	0
34.	Delhi UT	52	86	49	0	2	0
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	6	5	2	0	1	0
	TOTAL UT(s)	63	92	54	9	12	6
	TOTAL (ALL INDIA)	39346	40300	38564	6768	6826	6275

^{*}data is provisional for the year 2015.

Note: Atrocities includes cases registered under murder, attempt to commit murder, rape, attempt to commit rape, assault on women with intent to outrage her modesty, insult to the modesty of women, kidnapping & abduction, dacoity, robbery, arson, greivous hurt, riots, other IPC crimes and the SC/ST (Prevention of Atrocities) Act

Source: Crime in India

Establishing engineering and medical college in Bokaro

 \dagger *257. SHRI MAHESH PODDAR: Will the Minister of STEEL be pleased to state:

(a) whether it is a fact that Bokaro Steel Limited has not set up any engineering or medical college under human resource development and regional balanced development whereas other smaller units have done so; and

[†]Original notice of the question was received in Hindi.

(b) if so, whether Bokaro Steel Ltd. proposes to establish engineering and medical colleges in Bokaro, if so, by when?

THE MINISTER OF STEEL (SHRI CHAUDHARY BIRENDER SINGH): (a) Bokaro Steel Plant (BSL) has not set up any engineering/medical college.

(b) No, Sir. However, a request has been received from Deputy Commissioner, Bokaro by SAIL on 18.04.2016 for making available 25 acres of land for establishment of a medical college and hospital by the Government of Jharkhand.

Families settled in India after India-Bangladesh Enclave Treaty

- *258. SHRI RITABRATA BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that some Indians living in the Indian mainland after the enclave treaty between India and Bangladesh, have gone back to Bangladesh;
 - (b) if so, the details thereof and the reasons therefor; and
 - (c) how many families have settled in India after the treaty?
- THE MINISTER OF HOME AFFAIRS (SHRI RAJNATH SINGH): (a) and (b) There are no reports of Indians settled in Indian mainland having gone back to Bangladesh after the enclave treaty between India and Bangladesh.
- (c) 201 families of erstwhile Indian enclaves in Bangladesh have settled in India after the treaty.

Shortcomings in IPR Policy

- *259. SHRI ANIL DESAI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that the national Intellectual Property Rights (IPR) Policy falls short of specifics;
 - (b) if so, the details thereof;
- (c) whether there is demand from IPR experts both in India and abroad that Section 3(d) of the Indian Patents Act restrains innovation; and
 - (d) if so, the reaction of Government thereto?